

[Shri D. R. Chavan]

17 dated the 22nd July, 1966, relating to the Union territory of Delhi.

- (5) Order No. 13A published in Notification No. S. O. 512 in Gazette of India dated the 6th February, 1967, making certain corrections in the Delimitation Commission's Order No. 13 dated the 23rd November, 1966, relating to the State of Punjab

[Placed in the Library. See No. LT-195/67].

NOTIFICATIONS UNDER THE ANDAMAN AND NICOBAR ISLANDS MOTOR VEHICLES RULES, ANNUAL ACCOUNTS OF MADRAS PORT TRUST AND ANNUAL REPORT OF HINDUSTAN SHIPYARD LIMITED

The Minister of Transport and Shipping (Dr. V. K. R. V. Rao): I beg to lay on the Table—

- (1) A copy each of the following Notifications making certain amendments to the Andaman and Nicobar Islands Motor Vehicles Rules, 1939, under sub-section (3) of section 133 of the Motor Vehicles Act, 1939.—

(i) Notification No. 158/66/F. No. 68-332/66-Pub. published in Andaman and Nicobar Gazette dated the 5th December, 1966.

(ii) Notification No. 166/66/F. No. 68-281/66-Pub. published in Andaman and Nicobar Gazette dated the 27th December, 1966.

[Placed in the Library. See No. LT-196/67.]

- (2) A copy of the Annual Accounts of the Madras Port Trust for the year 1965-66 and the Audit Report thereon under sub-section (2) of section 103 of the Major Port Trusts Act, 1963 [Placed in the Library. See No. LT-197/67.]

- (3) A copy of the Annual Report of the Hindustan Shipyards Limited for the year 1965-66, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956. [Placed in the Library. See No. LT-199/67].

NOTIFICATIONS UNDER THE ESSENTIAL COMMODITIES ACT

The Deputy Minister in the Ministry of Food, Agriculture, Community Development and Cooperation (Shri D. Ering): Sir, on behalf of Shri Shinde, I beg to lay on the Table—

- (1) A copy of the Report of the Indian Central Spices and Cashewnut Committee, for the period 1st April, 1965 to 30th September, 1965 (Hindi version). [Placed in the Library. See No. LT-198/67].

- (2) A copy each of the following Notifications under sub-section (6) of section 3 of the Essential Commodities Act, 1955.—

(i) The Sugarcane (Control) Amendment Order, 1967, published in Notification No. G. S. R. 35 in Gazette of India dated the 5th January, 1967.

(ii) G. S. R. 153 published in Gazette of India dated the 1st February, 1967, regarding ex-factory price of sugar.

(iii) G. S. R. 381 published in Gazette of India dated the 16th March, 1967, regarding ex-factory price of sugar.

[Placed in the Library. See No. LT-200/67].

- (3) A copy of Notification No. G. S. R. 186 published in Gazette of India dated the 11th February, 1967, issued under section 5 of the Essential Commodities Act, 1955.

[Placed in the Library. See No. LT-201/67].

ORDERS OF THE ELECTION COMMISSION

Shri D. R. Chavan: I beg to lay on the Table—

- (1) A copy of the Order of the Delimitation Commission published in Notification No. S. O. 3513 in Gazette of India dated the 18th November, 1966, in respect of the delimitation of Parliamentary Constituencies in the State of Jammu and Kashmir. [Placed in the Library. See No. LT-202/67.]
- (2) A copy each of the following Orders of the Election Commission, under sub-section (2) of section 11 of the Delimitation Commission Act, 1962:—
- (i) Order No. 16A published in Notification No. S. O. 1780 in Gazette of India dated the 10th June, 1966, making certain correction in the Delimitation Commission's Order No. 16 dated the 9th February, 1966, relating to the State of West Bengal.
- (ii) Order No. 16B published in Notification No. S. O. 1849 in Gazette of India dated the 20th June, 1966, making certain correction in the Delimitation Commission's Order No. 16 dated the 9th February, 1966, relating to the State of West Bengal.
- (iii) Order No. 9A published in Notification No. S. O. 2005 in Gazette of India dated the 5th July, 1966, making certain corrections in the Delimitation Commission's Order No. 9 dated the 16th

September, 1965, relating to the State of Madras.

- (iv) Order No. 16C published in Notification No. S. O. 2223 in Gazette of India dated the 22nd July, 1966, making certain corrections in the Delimitation Commission's Order No. 16 dated the 9th February, 1966, relating to the State of West Bengal.
- (v) Order No. 16D published in Notification No. S. O. 2938 in Gazette of India dated the 1st October, 1966, making certain corrections in the Delimitation Commission's Order No. 16 dated the 9th February, 1966, relating to the State of West Bengal.
- (vi) Order No. 9B published in Notification No. S. O. 2945 in Gazette of India dated the 3rd October, 1966, making certain corrections in the Delimitation Commission's Order No. 9 dated the 16th September, 1965, relating to the State of Madras.
- (vii) Order No. 8A published in Notification No. S. O. 3021 in Gazette of India dated the 7th October, 1966, making certain corrections in the Delimitation Commission's Order No. 8 dated the 13th July, 1964, relating to the State of Madhya Pradesh.
- (viii) Order No. 12A published in Notification No. S. O. 3162 in Gazette of India dated the 20th October, 1966, making certain corrections in the Delimitation Commission's Order No. 12 dated the 16th September, 1965 relating to the State of Orissa.
- (ix) Order No. 9C published in Notification No. S. O. 3675 in Gazette of India dated the 6th December, 1966, making certain corrections in the